

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 24-04-2024 AT 02.30 P.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(CA)/36(CHE)/2024

NAME OF THE PETITIONER : IDFC Ltd

NAME OF THE RESPONDENT(S) : Jetpur Somnath Tollways Pvt Ltd & 2 Ors

UNDER SECTION : Sec 241, 242 of CA, 2013

ORDER

Ld. Counsel Mr. Karthik Seshadri for the Petitioner. Ld. Sr. Counsel Mr. P.R. Raman for the Respondent.

The Petitioner is directed to serve copy and notice upon all the Respondents.

AOS be filed within one week.

Reply be filed within 4 weeks from today.

Rejoinder be filed within a week thereafter.

Ld. Counsel for the Respondent states that as per para 8 of the Application, the Applicant by regulatory direction is supposed to reduce the shareholding by below 10% and the Respondent is not obligated to buy back the shares. Reference is also made to para 21 of the Application.

List the petition for hearing on **19.06.2024**.

-Sd-

**VENKATARAMAN SUBRAMANIAM
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk